

**HIGH COURT OF KARNATAKA AT BENGALURU**  
**ARRANGEMENT OF SITTINGS OF HON'BLE THE CHIEF**  
**JUSTICE AND THE HON'BLE JUDGES WITH SUBJECTS**  
**ASSIGNED TO THEIR LORDSHIPS**  
**WITH EFFECT FROM MONDAY THE 27<sup>TH</sup> MARCH 2017**

**Priority will be given to old cases**

Sl. No.	SITTINGS AND SUBJECTS	COURT HALL
1	<p><b>Hon'ble The Chief Justice &amp; Hon'ble Mr. Justice P.S.Dinesh Kumar</b></p> <p>Writ Appeals from 2012 (except Tax and Excise matters)  - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Appeals pertaining to Green Bench  - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions (PIL) and Writ Petitions pertaining to Green Bench (PIL)  - Preliminary Hearing/Admissions, Orders and Hearing  <b>(May be heard only on Monday and Friday, except when specially fixed)</b></p> <p>Writ Petitions pertaining to Green Bench  - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions arising under Pollution Control and Environmental Protection Acts and Rules  - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Referred Writ Petitions and Writ Petitions not assigned to any other Division Bench  - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Original Side Appeals, Company Appeals u/s 10(F) of the Companies Act  - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	1

<p style="text-align: center;"><b>2</b></p>	<p style="text-align: center;"><b>Hon'ble Mr. Justice Jayant Patel &amp; Hon'ble Mr. Justice N.K.Sudhindrarao</b></p> <p>ITA, GTA, Sales Tax Revision Petitions (DB matters) and other Tax Revisions, References, Appeals and Civil Petitions (Tax and Excise)</p> <ul style="list-style-type: none"> <li>- Preliminary Hearing/Admissions, Orders and Hearing</li> </ul> <p>Writ Appeals (Tax and Excise)</p> <ul style="list-style-type: none"> <li>- Preliminary Hearing/Admissions, Orders and Hearing</li> </ul> <p>Writ Appeals upto 2011</p> <ul style="list-style-type: none"> <li>- Preliminary Hearing/Admissions, Orders and Hearing</li> </ul> <p>Writ Petitions (KSAT/CAT)</p> <ul style="list-style-type: none"> <li>- Preliminary Hearing/Admissions, Orders and Hearing</li> </ul> <p>Writ Petitions (CESTAT)</p> <ul style="list-style-type: none"> <li>- Preliminary Hearing/Admissions, Orders and Hearing</li> </ul> <p>Writ Petitions pertaining to Advance Rulings of the Authority, under Chapter XIX-B of the Income Tax Act, 1961</p> <ul style="list-style-type: none"> <li>- Preliminary Hearing / Admissions, Orders and Hearing</li> </ul> <p>Writ Petitions pertaining to Professional Courses in Medical, Dental, Engineering – Fee Structure and Seat Matrix</p> <ul style="list-style-type: none"> <li>- Preliminary Hearing/Admissions, Orders and Hearing</li> </ul> <p>Writ Petitions (Edn-Med-Adm)</p> <ul style="list-style-type: none"> <li>- Preliminary Hearing / Admissions, Orders and Hearing</li> </ul> <p>Miscellaneous First Appeals (Misc. – BPT, ESI, FERA/FEMA, IA, IDA, ISA, RCT, SFC, SMA, RES) (Division Bench Matters)</p> <ul style="list-style-type: none"> <li>- Admissions, Orders and Hearing</li> </ul> <p>Miscellaneous First Appeals (MVC, WC, AA, AP.IM) (Division Bench Matters)</p> <ul style="list-style-type: none"> <li>- Admissions, Orders and Hearing</li> </ul> <p>Specially assigned cases</p>	<p style="text-align: center;"><b>2</b></p>
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<p><b>3</b></p>	<p><b>Hon'ble Mr. Justice H.G.Ramesh &amp; Hon'ble Mr. Justice John Michael Cunha</b></p> <p>Criminal Appeals (Division Bench Matters) - Admissions, Orders and Hearing</p> <p>Criminal Referred Cases - Admissions, Orders and Hearing</p> <p>Writ Petitions (Habeas Corpus) and Writ Petitions preferred against the order of detention based on the opinion of Advisory Board constituted under Goonda Act, 1985 - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions (Lokayukta) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Miscellaneous First Appeals (LAC) (Division Bench Matters) - Admissions, Orders and Hearing</p> <p>Miscellaneous First Appeals (GW, MC/FC) (Division Bench Matters) - Admissions, Orders and Hearing</p> <p>Regular First Appeals (Division Bench Matters) - Admissions, Orders and Hearing</p> <p>CCC (Civil and Criminal) - Admissions, Orders and Hearing</p> <p>Arbitration and Civil Referred Cases - Admissions, Orders and Hearing</p> <p>Execution First Appeals (Division Bench Matters) - Admissions, Orders and Hearing</p> <p>Execution Second Appeals (Division Bench Matters) - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p><b>3</b></p>
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<p><b>4</b></p>	<p><b>Hon'ble Mr. Justice Anand Byrareddy</b></p> <p>Criminal Appeals (Single Bench Matters) - Admissions, Orders and Hearing</p> <p>Criminal Petitions (u/s 482 Cr.P.C.) and WPs under Article 226/227 r/w Sec. 482 Cr.P.C. - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Criminal Petitions (u/s 438 and 439 Cr.P.C) filed upto the month of November 2016 - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p><b>5</b></p>
<p><b>5</b></p>	<p><b>Hon'ble Mr. Justice Ashok B Hinchigeri</b></p> <p>Regular Second Appeals upto 2007 - Admissions, Orders and Hearing</p> <p>Miscellaneous Second Appeals - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p><b>6</b></p>
<p><b>6</b></p>	<p><b>Hon'ble Mr. Justice Raghvendra S. Chauhan</b></p> <p>Writ Petition (Tax) and Sales Tax Revision Petitions (Single Bench matters), Excise, KEB and LB - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Company Petitions Company Applications, Probate and Succession matters and TOS - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p><b>7</b></p>

<p><b>7</b></p>	<p><b>Hon'ble Mr. Justice A.S.Bopanna</b></p> <p>Writ Petitions (GM and SC/ST) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Civil Miscellaneous Petitions seeking appointment Of Arbitrators under Section 11 of the Arbitration And Conciliation Act,1996 - Admissions, Orders and Hearing</p> <p>Civil Petitions - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p><b>9</b></p>
<p><b>8</b></p>	<p><b>Hon'ble Mr. Justice A.N.Venugopala Gowda</b></p> <p>Writ Petition (Service) upto 2013 - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petition (APMC) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>CRP, HRRP, LRRP and RPFC - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p><b>10</b></p>
<p><b>9</b></p>	<p><b>Hon'ble Mr. Justice L.Narayana Swamy</b></p> <p>Regular First Appeals upto 2012 - Admissions, Orders and Hearing</p> <p>Regular Second Appeals from 2008 to 2012 - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p><b>11</b></p>

<p><b>10</b></p>	<p><b>Hon'ble Mr. Justice Ravi Malimath</b></p> <p>Writ Petitions (LA, BDA, LR, KLR, KLRA, CS) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p><b>12</b></p>
<p><b>11</b></p>	<p><b>Hon'ble Mr. Justice Aravind Kumar</b></p> <p>Writ Petitions (GM-CPC) from 2014 - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Regular First Appeals from 2013 - Admissions, Orders and Hearing</p> <p>Miscellaneous First Appeals (Misc.- AA, BPT, CPC, IA, ILA, INA, ISA, MPA, PA, RAIL, RCT, SFC, TU, MH &amp; AP.IM and LAC) - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p><b>16</b></p>
<p><b>12</b></p>	<p><b>Hon'ble Mr. Justice B.Manohar</b></p> <p>Miscellaneous First Appeals (MVC and WC) from 2011 - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p><b>17</b></p>
<p><b>13</b></p>	<p><b>Hon'ble Mrs.Justice Rathnakala</b></p> <p>Criminal Petitions (u/s 438 and 439 Cr.P.C.) filed from the month of December 2016 - Admissions, Orders and Hearing</p> <p>Criminal Revision Petitions - Admissions, Orders and Hearing</p>	<p><b>18</b></p>

	<p>Miscellaneous First Appeals (MVC and WC) upto 2010 - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	
<b>14</b>	<p><b>Hon'ble Mr. Justice K.N.Phaneendra</b></p> <p>Regular Second Appeals from 2013 - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<b>20</b>
<b>15</b>	<p><b>Hon'ble Mrs. Justice S.Sujatha</b></p> <p>Writ Petitions (Education and MV) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<b>21</b>
<b>16</b>	<p><b>Hon'ble Mr. Justice G.Narendar</b></p> <p>Writ Petitions (Labour, L-KSRTC, S-KSRTC, Cinema, KDR, HRC, ULC and KVOA) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petition (Service) from 2014 - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Execution First Appeals and Execution Second Appeals (Single Bench matters) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Intellectual Property Rights Cases including Referred Original Suits - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<b>23</b>

<b>17</b>	<p><b>Hon'ble Mrs. Justice K.S.Mudagal</b></p> <p>Writ Petitions (GM-CPC) upto 2013 - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<b>26</b>
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**NOTE:-**

1. Advocates seeking urgent Preliminary Hearing / Admission and Orders, shall move memos before the concerned Hon'ble Benches or before the Deputy Registrar.
2. **All categories of five year old cases will be taken up for disposal on priority basis. Hearing cases will be listed from the Warning list or as per the directions of the Hon'ble Benches. At least 2 cases which are the oldest cases pending in each category shall be listed on each day. They shall continue to appear in the list till they are disposed of and thereafter next oldest case / cases shall replace the disposed of cases in the list. The learned counsel are requested not to seek adjournments in old cases.**
3. **The cases wherein either the investigation or the registration of the FIR or the proceedings before the Trial Court at the threshold or at the stage of framing of charge etc. have been stayed by exercising power either under Article 226 of the Constitution of India or under Section 482 of the Code of Criminal Procedure, 1973, shall henceforth be separately notified and taken up on priority basis, in view of the order of the Hon'ble Supreme Court of India Dt 14.7.2011 in SLP (CrI.)Nos.1581-1589 of 2009 (Imtiyaz Ahmed vs. State of UP and Others).**
4. **Final Hearing matters upto 2008 / yearwise (where matters upto 2008 are not assigned) will be listed as per roster exclusively on THURSDAYS for Hearing. No matters will be taken up for Admissions and Orders on that day, except with the prior permission of the Court. Advocates are requested not to seek adjournments in the cases listed before the Courts on Thursdays.**



5. The learned Advocates are requested not to seek adjournments before the Single Bench and / or Division Bench in Criminal Appeals (Custody / Jail Appeals).
6. The learned Advocates are requested not to seek adjournments in cases filed under Prevention of Corruption Act.
7. No case will be entertained at the residence of the Hon'ble Judges without the specific orders of the Hon'ble The Chief Justice and in case the Hon'ble The Chief Justice is not available, the next Senior-most Judge available.
8. All Single Bench / Division Bench part-heard matters will remain with the same Benches and shall be disposed of by the same Benches unless ordered otherwise.
9. Special Division Benches (except Full / Larger Benches) will meet for part-heard matters only on Friday during post lunch session.
10. Hon'ble Judges sitting in Division Benches will sit single for assigned and part-heard matters on Friday during post lunch session.
11. Advocates are requested to file paper-books in pending Civil Appeals.

**By Order of Hon'ble The Chief Justice,**

**Sd/-  
(P.N.Desai)  
Registrar (Judicial)**

**Date: 23.03.2017**

High Court of Karnataka,  
Bengaluru,  
Dated:23<sup>rd</sup> March 2017

**NOTIFICATION NO. HCBB – 70 / 2017**

The sittings of Hon'ble The Chief Justice and the Hon'ble Judges in the Principal Bench at Bengaluru is arranged in the Court Halls as mentioned below with effect from Monday the 27<sup>th</sup> March 2017.

<b>Sl. Nos.</b>	<b>Name of the Hon'ble Judge</b>	<b>Court Hall Nos.</b>
1	Hon'ble The Chief Justice	1
2	Hon'ble Mr. Justice Jayant Patel	2
3	Hon'ble Mr. Justice H.G.Ramesh	3
4	Hon'ble Mr. Justice Anand Byrareddy	5
5	Hon'ble Mr. Justice Ashok B Hinchigeri	6
6	Hon'ble Mr. Justice Raghvendra S. Chauhan	7
7	Hon'ble Mr. Justice A.S.Bopanna	9
8	Hon'ble Mr. Justice A.N.Venugopala Gowda	10
9	Hon'ble Mr. Justice L.Narayana Swamy	11
10	Hon'ble Mr. Justice Ravi Malimath	12
11	Hon'ble Mr. Justice Aravind Kumar	16
12	Hon'ble Mr. Justice B.Manohar	17
13	Hon'ble Mrs. Justice Rathnakala	18
14	Hon'ble Mr. Justice K.N.Phaneendra	20
15	Hon'ble Mrs. Justice S.Sujatha	21
16	Hon'ble Mr. Justice G.Narendar	23
17	Hon'ble Mr. Justice P.S.Dinesh Kumar	24
18	Hon'ble Mrs. Justice K.S.Mudagal	26
19	Hon'ble Mr. Justice John Michael Cunha	28
20	Hon'ble Mr. Justice N.K.Sudhindrarao	30

**By Order of Hon'ble The Chief Justice,**

**Sd/-**  
**(P.N.Desai)**  
**Registrar (Judicial)**

**Date: 23.03.2017**

**HIGH COURT OF KARNATAKA AT BENGALURU**

Hon'ble Judges sitting in Division Benches will take up matters mentioned against their names whenever Their Lordships sit Single:

<b>Sl. No.</b>	<b>Names of the Hon'ble Judges</b>	<b>Subjects</b>
1	Hon'ble Mr. Justice Jayant Patel	Writ Petitions (GM-CPC) - Orders, Preliminary Hearing, Preliminary Hearing 'B' Group & Hearing
2	Hon'ble Mr. Justice H.G.Ramesh	Writ Petitions (GM-CPC) - Orders, Preliminary Hearing, Preliminary Hearing 'B' Group & Hearing
3	Hon'ble Mr. Justice P.S.Dinesh Kumar	Miscellaneous First Appeals (MVC) - Orders, Admissions and Hearing
4	Hon'ble Mr. Justice John Michael Cunha	Miscellaneous First Appeals (MVC) - Orders, Admissions and Hearing
5	Hon'ble Mr. Justice N.K.Sudhindrarao	Miscellaneous First Appeals (MVC) - Orders, Admissions and Hearing

**By Order of Hon'ble The Chief Justice,**

**Sd/-  
(P.N.Desai)  
Registrar (Judicial)**

**Date: 23.03.2017**